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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
OA No.1195/93 & MA No.158/94.

NEW DELHI THIS THE 21ST DAY OF JANUARY, 1994.

HON'BLE MR.S.K.DHAON, VICE-CHAIRMAN(J)

HON'BLE MR.B.K.SINGH, MEMBER(A)

Shri Kamal
S/o Sh.Kishan Lal,
r/o 97, Jodhpur Mess
Pandara Road
New Delhi-110003. Applicant

BY ADVOCATE SHRI M.K.GUPTA.
vs.

1. Govt. of National Capital Territory
of Delhi through
Chief Secretary,
5, Sham Nath Marg
Delhi-110006.

2. Committee To Examine Cases relating
to Riots in Delhi during
Oct-Nov.1984,
through its Secretary
5th Floor, Vikas Minar
I.P.Estate,
New Delhi-110002.

3. The Secretary (Services)
Govt. of National Capital Territory
of Delhi, 5, Sham Nath Marg,
Delhi. Respondents

ORDER (ORAL)

Justice S.K.Dhaon:

During the pendency of this OA,
an order had been passed on 9.6.1993
stating therein that the services of
the applicant are no longer required
after 31st May, 1993. The learned counsel
for the applicant states that this OA
has become infructuous by efflux of time.
He, however, prayed that liberty may
be given to the applicant ^{to} file a fresh OA, if
necessary. It will be open to the applicant
to challenge the legality of the latest
order passed, namely the order dated
6.9.1993, by taking recourse to appropriate
proceedings in an appropriate forum.

This OA is dismissed.


(B.K.SINGH)
MEMBER(A)


(S.K.DHAON)
VICE-CHAIRMAN(J)